

(c) whether any action has been initiated against the persons responsible for it;

(d) if so, what are the details thereof; and

(e) if not, what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) : (a) to (e) There has been and there is no Taiwanese representative in India. An Indian national Shri Rama Swarup Sabharwal, who has been referred to in the Press as a so-called Taiwanese representative was arrested in connection with a case in FIR No. 216/85 under Sections 3/6 of the Official Secrets Act registered in PS Tughlak Road on September 28, 1985. The case is presently under investigations.

झांसी स्थित किले का भारतीय पुरातत्व सर्वेक्षण को सौंपा जाना

* 360. डा० गोविन्द दास रिछारिया: क्या प्रधान मंत्री 27 मार्च, 1985 को राज्य सभा में अंतरांकित प्रश्न 1135 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या अधिकारियों के दल ने झांसी स्थित रानी लक्ष्मीबाई किले को भारतीय पुरातत्व सर्वेक्षण को सौंपने के सम्बन्ध में शर्तें तैयार कर ली हैं ;

(ख) यदि हां, तो इस किले को सौंपने में विलम्ब के क्या कारण हैं ; और

(ग) इस किले को भारतीय पुरातत्व सर्वेक्षण को सौंपने में विलम्ब के क्या कारण हैं ; संभावना है ?

रक्षा अनुसंधान और विकास विभाग में राज्य मंत्री (श्री अरुण सिंह) : (क) जी हां, ।

(ख) और (ग) झांसी स्थित किले और इससे संबंधित भूमि भारतीय पुरातत्व सर्वेक्षण और उत्तर प्रदेश सरकार को तमा सौंपा जायगी, जब उत्तर प्रदेश सरकार इसके बदले में रक्षा अधिकारियों को भूमि हस्तांतरित करेगी । इस संबंध में एक प्रस्ताव उत्तर प्रदेश सरकार को उनकी स्वीकृति के लिये भेज दिया गया है । उत्तर प्रदेश सरकार से उत्तर प्राप्त होने पर ही इस संबंध में आगे की कार्यवाही संभव होगी ?

Delay in declaration of result of Clerks' Grade Examination

2463. SHRI SYED AHMAD HASHMI: Will the PRIME MINISTER be pleased to state :

(a) whether the result of the Clerks' Grade Examination conducted 1 by the Staff Selection Commission 1 in July, 1985 has not yet been declared; and

(b) if so, what are the reasons for the delay in this regard and by when the result is likely to be declared ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) The result of the written part of the Clerks' Grade Examination held by Staff Selection Commission in July, 1985 has not yet been declared.

(b) The Commission declares the result of the written part of the examination after taking into consideration the number of vacancies required to be filled. Due to the ban on filling up of vacancies by direct recruitment, the Commission can recommend candidates only against those vacancies which are specifically exempted from ban orders. Accordingly all the user Departments have been requested to intimate the

number of Vancancies which are specifically exempted from ban orders. After receipt of this information, the Commission will take steps to declare the result.

Lions, tigers and elephants in the country

2464. SHRI DHARAM CHANDER PRASHANT : Will the PRIME MINISTER be pleased to state :

(a) what is the number of lions and tigers (both sexes) in the country and how many of them belong to the white variety; and

(b) whether it is a fact that the number of elephants is declining in the country, and what is their number at present ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI Z.R. ANSARI) :

(a) The population of lions, which are found in the wild only in the Gir forest of Gujarat, is 239 according to the enumeration carried out in May, 1985. The population of tigers according to the enumeration done in 1984, is 4005. No white tigers are reported currently in the wild. Their number in different zoos of the country at present is 24.

(b) No, Sir. The population of wild elephants at present is estimated between 16,600 and 22,250.

Appointments in M.C.D.

2465. DR. MOHD. HASHIM KIDWAI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 1692 given in the Rajya Sabha on the 16th May, 1985 regarding appointments in M.C.D, and states :

(a) what are the reasons for departures from that of the MCD O.O.No.F/6/8/73/CES(C)/39 dated

29th August, 1973 and the Recruitment Regulations for the Senior Clerical Service as laid down in the Corporation's Resolution No. 546 dated the 3rd. October, 1963; and

(b) what were the then existing provisions of Recruitment Regulations under which the Superintendents mentioned against S. Nos. 1 to 59 in annexure 'A' were given regular appointment as such and the date/dates of the DPC meetings held for the purpose ?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) and (b) The Municipal Corporation of Delhi have informed that there was no departure as stated. There were no notified Recruitment Regulations for the post of Superintendent prior to 1975. The officials listed in Annexure 'A' were promoted on seniority-cum-fitness basis prior to the notified Recruitment Regulations. There was no DPC prior to 1981.

Special cells for redressal of public grievances

2466. DR. MOHD. HASHIM KIDWAI : Will the PRIME MINISTER be pleased to state :

(a) whether Government have any proposal under their consideration for setting up special cells or agencies for the redressal of public grievances; and

(b) whether Government propose to have a time bound arrangements for the redressal of public grievances ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) Ministries and offices having large, public dealings have set up special arrangements for redress of public grievances.

(b) Instructions have been issued to ensure that :